

GOVERNMENT OF INDIA

MINISTRY OF DEFENCE

RAJYA SABHA

QUESTION NO 09.03.2011

ANSWERED ON

PROGRESS OF INVESTIGATION OF ADARSH HOUSING SCAM

1443

Smt. Viplove Thakur

Will the Minister of DEFENCE be pleased to state :-

- (a) what are the details of the progress made in the investigation of Adarsh Housing Scam, along with the action taken against the defence personnel found guilty;
- (b) whether Government has taken any action, in the wake of the said scam, to prevent any further misuse of defence land in violation of the laid down procedure;
- (c) if so, the details thereof; and
- (d) if not, the reasons therefor?

ANSWER

MINISTER OF DEFENCE

(SHRI A.K. ANTONY)

- (a) Central Bureau of Investigation (CBI) had registered a Preliminary Enquiry on 15.11.2010 into the alleged irregularities in the allotment of land to Adarsh Cooperative Housing Society in Mumbai and construction of High rise building on it. The Preliminary Enquiry has been completed and a regular case has been registered by CBI on 29.1.2011 against 13 accused persons under various Sections of Indian Penal Code and Prevention of Corruption Act, 1988 on the basis of outcome of Preliminary Enquiry. Investigation is in progress.
- (b) & (c): "In order to prevent misuse of defence land steps have been initiated to streamline its proper management and protection. Computerization of land records is already going on and is likely to be completed by March 2011. Two projects, one on Digitisation of land records and the other on Survey of Defence Land using modern technology have been sanctioned recently. Both projects are to be carried out in time-bound manner.
- (d) Does not arise.